COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

REVIEW PETITION NO. 19 OF 2015 IN APPEAL NO. 108 OF 2014

Dated : 7th May, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Power Company of Karnataka Ltd. & Ors. Vs.		Review Petitioner(s)
Central Electricity Regulatory Commission	& Ors.	Respondent(s)
Counsel for the Review Petitioner(s)/Appellant(s)	:	Mr. D.L. Chidananda for Mr. Sanjay Jain, Sr. Adv.
Counsel for the Respondent(s)	:	Mr. Sahil Kaul for R-2

<u>ORDER</u>

MENTIONED IN THE COURT

Inadvertently, in our order dated 01.05.2018, the request for adjournment, which was actually asked by the learned counsel, Mr. Sahil Kaul appearing for Respondent No. 2, the same was shown as asked by the learned counsel appearing for the Appellant, Mr. D.L. Chidananda for Mr. Sanjay Jain, Sr. Advocate.

Accordingly, re-list this matter on <u>06.07.2018</u> as requested by the learned counsel appearing for Respondent No. 2.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member

Vt/js